

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 873
TO BE ANSWERED ON 09/02/2023**

ADVISORY TO TV CHANNELS

873. SHRI RAGHAV CHADHA:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) Whether the Ministry has issued an advisory to TV channels against airing disturbing footage and distressing images amounting to violation of programme code;
- (b) the list of examples of violations pointed out by the Ministry in the advisory; and
- (c) the details of action taken, if any, by the Ministry against news channels promoting and valorising violent content since 2018, year-wise?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)

(a) to (c): All private satellite TV channels are required to adhere to the Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. The Programme Code inter alia provides that no programme should be telecast which offends against good taste or decency and is not suitable for unrestricted public exhibition. The Government takes appropriate action when violation of the Programme Code is found. The Ministry also issues Advisories from time to time to all private satellite TV channels for adhering to the Programme Code. An advisory was issued on 09.01.2023 to all private satellite TV channels against airing disturbing footage/ images of incidents of death, accident & violence amounting to violation of Programme Code. The Advisory is published on the website of Ministry of Information and Broadcasting i.e. <https://www.mib.gov.in>.

Since, 2018, the Government has taken action against private TV channels for violation of Programme Code in respect of 178 cases by issuance of Advisories, Warnings, Apology Scroll and Off-air orders etc.
